

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3363 of 2021**

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1. Dharmendra Ram  
2. Sandeep Ram ... .. **Petitioners**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Mr. Gaurav, Advocate  
For the State : Mr. Pradeep Kr. Verma, A.P.P.  
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02/13.04.2021 Heard Mr. Gaurav, learned counsel for the petitioners and Mr. Pradeep Kr. Verma, learned A.P.P. for the State.

The petitioners are accused in connection with Pakartanr P.S. Case No. 10 of 2020, corresponding to G. R. Case No. 341 of 2020(S).

Some miscreants had come to the worksite and had threatened the informant to stop the work.

The petitioners are not named in the First Information Report and seems to have been implicated on the confessional statement of co-accused Nandkeshwar Singh. Some of the co-accused persons have already been granted bail by this Court in B.A. No. 8869 of 2020 and B.A. No. 10059 of 2020.

The petitioners are in custody since 23.11.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Simdega, in connection with Pakartanr P.S. Case No. 10 of 2020, corresponding to G. R. Case No. 341 of 2020(S).

**(Rongon Mukhopadhyay, J.)**